

**GOVERNMENT OF INDIA  
SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

UNSTARRED QUESTION NO:909  
ANSWERED ON:01.03.2000  
MINORITY STATUS TO HINDUS  
A. KRISHNASWAMY

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) whether it is a fact that the Commission for minorities wanted the Hindus to be given Minority status in States like Kashmir;
- (b) if so, the reasons for not including Hindus in minority list in some of the North Eastern States where too they are in minority; and
- (c) the number of States where the Government had disbanded the Minority Commission and the reasons thereof?

**Answer**

MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT  
SMT. MANEKA GANDHI

(a) Yes, Sir.

(b) The question as to who constitutes a minority is sub-judice under a Writ Petition in the Hon'ble Supreme Court. The further action on provision of minority status will be taken based on the decision of the Supreme Court.

(c) (i) The Maharashtra State Minorities Commission was established through a State Government Resolution of 17th February, 1992 with a tenure of 3 years for its Chairman/Members. Through a subsequent Government Resolution issued in June, 1995 the Government of Maharashtra did not reconstitute the State Minority Commission on the ground that as per its policy all citizens are equal and there should not be any discrimination of Minority-Majority. By virtue of this resolution of June, 1995, State Minority Commission was not reconstituted subsequently.

(ii) The Government of Uttar Pradesh amended the Uttar Pradesh Commission for Minorities Act 1994 to reduce the tenure of Chairman and Members of the Commission from 3 years to one year which came into effect from 10.5.99. This was also applied to the then existing Commission, which had already completed year of their tenure. The Government of U.P. have not reconstituted the Commission since then.